

ITEM NO.17

COURT NO.13

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 22040/2024

(Arising out of impugned final judgment and order dated 13-02-2024 in BA No. 2338/2023 passed by the High Court Of Judicature At Bombay At Aurangabad)

NILESH DNYANESHWAR DESALE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No.160009/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.160011/2024-EXEMPTION FROM FILING O.T. and IA No.160012/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 10-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Sana Raees Khan, Adv.
Mr. Sriram P., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List the matter(s) after four weeks, as prayed for
by the counsel appearing for the petitioner(s).

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)